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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

O.A. No. 145/93

Dt. of order: 24.1.1994

Natthi Singh

: Applicant

Vs.

Union of India & Ors. : Respondents

Mr. S.C. Sethi

: Counsel for applicant

Coram:

Hon'ble Mr. Justice D.L. Mehta, Vice Chairman

Hon'ble Mr. O.P. Sharma, Member(Adm.).

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the applicant. We have perused the pleadings of the parties. In para 7 of the reply the respondents have come with the case that an employee who was sent to Iraq on deputation on his own willingness cannot be called on heavy expenses so that he may appear in the oral test. This is not a sufficient ground. The respondents are directed to allow the applicant to appear in the oral test and special oral test examination should be held for the applicant and if he succeeds all consequential benefits should be extended to him. The oral test examination should be held within a period of 3 months from the date of receipt of a copy of this order. The O.A. is disposed of accordingly with no order as to costs.

(O.P. Sharma)
Member(A)

(D.L. Mehta)
Vice Chairman.